

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

120. I.A. 2430/2023, I.A. 742/2023

IN C.P.(IB)-935(MB)/2020

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.04.2024**

NAME OF THE PARTIES: Edelweiss Asset Reconstruction
Company Limited
V/s.
Smaaash Entertainment Private Limited

Appearance

For Applicant: Adv. Shyam Kapadiya for Applicant in I.A. 742/2023 is
present through VC.

For Respondent: Adv. Shadab Jan a/w Adv.Pratibha Rupnawar and
Adv. Suveena Shetty i/b Samatva Legal Associates for
R-1, Adv. Malhar Zatakia a/w Adv. Sonam Pandey i/b
Sujit Lahoit & Associates for R-1 and R-2 in I.A.
742/2023 & R-1 in I.A. 2430/2023. Adv. Akash Loya
for R-4 & R-6 in I.A. 742/2023, Ameya Gokhale, Adv,
Kriti Kalyani, Adv. Gaura Karwa i/b. Sharbul
Amarchand Mangaldas & Co for R-3 & R-5 in
I.A.742/2023, Rohan Agarwal i/b Parth Shah for R-8.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 2430/2023

Mr. Rohan Agarwal, Ld. Counsel for R-8 submits he is newly appointed
Counsel for the instant application and seeks time to file reply. It is seen that

much time has passed and R-8 has not filed reply till date. One last and final opportunity is given to R-8 to file reply within 2 weeks failing which the right to file reply stand forfeited. Let the pleadings be completed within 2 weeks. No further time would be given for pleadings.

List on **25.04.2024**.

I.A. 742/2023

Heard, Ld. Counsel for the parties. Liberty is granted to parties to file written submission not exceeding 3 pages within two days.

I.A. 742/2023 is **Reserved for Order**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

//NSW//

Sd/-

LAKSHMI GURUNG
Member (Judicial)